

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 114 OF 2018

Dated: 04th September, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Rubber Park India Private Limited

.... Appellant(s)

Versus

Kerala State Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. P. V. Dinesh
Ms. Aarushi Singh for R-2

ORDER

Admit.

Learned counsel, Ms. Arushi Singh, appearing for the second Respondent prays for another two weeks time to comply with the Order dated 25.05.2018.

Submission made by the learned counsel appearing for the second Respondent, as stated above, is placed on record.

Learned counsel appearing for the second Respondent is granted another two weeks time to comply with the Order dated 25.05.2018. He may do the needful by 19.09.2018, after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by the learned counsel appearing for the Appellant by 10.10.2018, after duly serving copy on the other side.

List this matter on **24.10.2018**, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

vt/pk

(Justice N. K. Patil)
Judicial Member